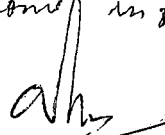
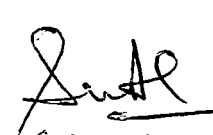


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

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OA/TA/MP No.....199

Shibbu Ram Prajapati Versus M.O.S & Ors.

Date of Order	Orders
11-8-99	OA NO. 373/99 Mr. P. N. Jati, Counsel for the applicant- Heard. Issue notices to the respondents regarding admission returnable on 17-9-99.  (N. P. NAWANI) ADMINISTRATIVE MEMBER  (GOPAL KRISHNA) Vice Chairman (J)
Regd-A-2 notices issued to the respondents No. R1 to 5 along with copy of O.A. and its annex. Pages No. 1 to 4. vide No. 2528 to 2532 dated 13/8/99. A-2 not received 28/9. A-2 received R1 to R5. 28/9.	17.9.99 Mr. P. N. Jati, Counsel for the applicant. Mr. V. C. Goyal, Counsel for the respondents. Learned counsel for the respondents submit that this OA has become infunctious. Learned counsel for the applicant also accept this contention. In view of this fact, this OA has become infunctious. We dispose of this OA as having become infunctious.  (N. P. NAWANI) Member (J)  (S. K. AGARWAL) Member (J)